

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Hearing.

Mr Bench
23/3/04Copy of order dt. 24/3/04
issued to the counsel
for both side.Wapm
S.O.Mr
29/3/04Order dated 12.03.04.

Mr. A.K. Bose Sr. standing counsel for
some time to obtaining instructions from
his client. Accordingly, date is annex.
Cm on 22.03.2004.

Mr. Chairman
Member B

Order dated 24.03.04

Heard Mr. P.K. Padhi, learned
counsel appearing for the applicant
and Shri A.K. Bose, the learned Sr.
Standing Counsel for the Respondents.
2. The applicant having been put-
off duty, filed this O.A. u/s 19 of
A.T. Act, 1985, seeking a direction
for his reinstatement on revocation
of the put-off duty order. Today,
Shri Bose intimates that at the
conclusion of the disciplinary proceedings,
the applicant has already been
removed from service. In this
view of the matter, there remains
nothing to redress the grievance
of the applicant in this O.A. Since
the applicant has already been
removed from service, the question
of revocation of the put-off duty order
and his reinstatement has become
irrelevant. This O.A. is accordingly
dismissed, as infructuous. No costs.

Vice-Chairman
Member B